

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:294

ANSWERED ON:10.03.2006

FAST TRACK COURTS

Kharventhan Shri Salarapatty Kuppusamy;Sidhu Shri Navjot Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Fast Track Courts functioning in the country as on date, State-wise;
- (b) the number of caises pending in these courts at present;
- (c) the role of Fast Track Courts in the speedy disposal of cases;
- (d) whether the Government proposes to set up more Fast Track Courts in the country;
- (e) if so, the details thereof, State-wise; and
- (f) if not the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) &(b): A statement is attached as Annexure.

(c): Fast Track courts were set up for speeding up quick disposal of long pending cases in sessions courts. As per the information available with the Department as on 28.2.2006, out of the 15.28 lakh cases entrusted to FTCs, 8.3 lakh cases have been disposed of.

(d)&(e): No, Sir. Does not arise.

(f): It is not proposed to set up any more fast track courts at present at the sessions level.

Annexure

Statement in reply to part (a) of Starred On.No.294 for answer on 10.3.2006

Sl. Name of States/UTs. No of FTCs Pendency in FTC
No. made functional

1	Andhra Pradesh	86	41006
2	Arunachal Pradesh	3	1301
3	Assam	20	1700
4	Bihar	150	40980
5	Chhattisgarh	31	9597
6	Goa	5	1260
7	Gujarat	166	232225
8	Haryana	16	2051
9	HP	9	975
10	J&K		0
11	Jharkhand	89	18392
12	Karnataka	93	9748
13	Kerala	31	10703
14	M.P.	66	18720
15	Maharashtra	187	135111
16	Manipur	2	366
17	Meghalaya	3	216
18	Mizoram	3	61
19	Nagaland	2	190
20	Orissa	41	8561
21	Punjab	18	3869
22	Rajasthan	83	21173
23	Sikkim		0
24	Tamil Nadu	49	26407

25	Tripura	3	18
26	Uttar Pradesh	242	86251
27	Uttaranchal	45	16577
28	West Bengal	119	10721

Total		1562	698179
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